

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 146/(MAH)/2017  
CA No.

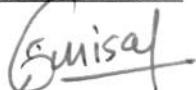
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES: Labdhi Enterprise.  
V/s.  
BVG India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
33	Ganesh M.Misal	for Respondent	
	Devanshu Desai Advocate for Petitioner		

ORDER

TCP No. 146/ I&BP/NCLT/MB/MAH/2017

For the matter has been settled between the parties and the Corporate Debtor has also agreed to pay ₹1,00,000 more towards interest, in view of the same, the parties are directed to report settlement on 5.7.2017.

List this matter on 5.7.2017.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)